

**GRANTS TO COMMITTEE FOR CHANGE OF  
FOOD HABITS**

1476. SHRI GODEY MURAHARI:

SHRI P. S. PATIL : SHRI

RUDRA NARAIN

JHA : DR. B. N. ANTANI

:

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the "Committee for change of Food Habits" which runs the "Rasika Restaurant in Delhi" is given Grants/Aid/Donations by the Central Government; and

(b) if so, the amount so far paid to the said committee?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, IMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE) : (a) and (b) The Government have sanctioned so far grants-in-aid amounting to Rs. 17,000 to the "Committee for Change of Food Habits" mainly for the purpose of organising training as a part of its campaign for change of food habits.

**AMENDMENT IN THE  
INDUSTRIAL DISPUTES ACT**

1477. SHRI RUDRA NARAIN JHA :  
DR. B. N. ANTANI : SHRI  
GODEY MURAHARI:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government propose to amend the Industrial Disputes Act to protect the rights and privileges of the workmen for full compensation when a colliery or a factory is closed; and

(b) if so, by when?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) and (b) In the Industrial Disputes (Amendment) Bill, 37RS/70-5

1968, as passed by the Rajya Sabha, on the 26th of November, 1968, provision has been made that workmen affected by the closure of mines, due to exhaustion of the minerals, will be entitled to full compensation, as laid down in Section 25F, under certain conditions. The Bill is awaiting consideration by the Lok Sabha.

**COMPLAINTS AGAINST PUNJAB AGRO-  
INDUSTRIES CORPORATION**

1478. SHRI B. C. PATTANAYAK :  
CHAUDHARY A. MOHAMMAD :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Central Government have received complaints to the effect that the Punjab Agro-Industries Corporation is selling the spare parts of R. S. 09 tractors of G.D.R. at their workshops sales/ service centres in that State at a price higher than the price fixed by the Government of India;

(b) whether the farmers are asked to pay for repairs of these tractors even during the warranty period and no receipts are issued to the farmers for such charges; and

(c) if so, whether Government propose to enquire into the matter and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE) : (a) to (c) Information is being obtained from the State Government. A statement will be laid on the Table of the Sabha as soon as the matter has been examined by Government.

**DEVELOPMENT CORPORATION FOR  
ANDAMANS**

1071. SHRI J. S. TILAK. Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that a Development Corporation for the Andamans

Transferred from the 18th August, 1970.